

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3469/2011
(From the judgement and order dated 21/04/2010 in TTR No. 74/2008
of The HIGH COURT OF ALLAHABAD, LUCKNOW BENCH, LUCKNOW)

COMMISSIONER COMMERCIAL TAX, UP

Petitioner(s)

VERSUS

DHAMPUR SUGAR MILLS LTD. & ANR. Respondent(s)
(With appln(s) for c/delay in filing SLP, exemption from filing
O.T. and office report)

Date: 21/11/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Manoj Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s) Mr. Pinaki Mishra, Sr. Adv.
rr.1 Mr. Prasenjit Keswani, Adv.
Ms. Pushpila Bisht, Adv.
Mrs V.D. Khanna, Adv.

UPON hearing counsel the Court made the following
O R D E R

The prayer made by the petitioner for grant of further time to file rejoinder affidavit is opposed by learned senior counsel for the respondents on the ground that there is a stay operating against the respondent.

However, in the interest of justice, we grant one more opportunity to the petitioner to file the rejoinder affidavit within two weeks, subject to the petitioner's depositing a cost of Rs. 5,000/- with the Supreme Court Legal Services Committee.

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master